THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No.384/2018 (F.No.11/07/2018/ NCLAT/UR/600)

In the matter of:

Apogee Manufacturing Pvt. Ltd. Appellant

Versus

Hari Kishan Sharma & Ors. Respondents

Appearance: Mr. Hiresh Choudhary, Advocate for the Appellant.

24.07.2018

Heard the learned lawyer appearing for the Appellant and perused the Office note, which states that Memo of Appeal is improper and not in accordance to the Form NCLAT-1.

- 2. Learned lawyer appearing for the Appellant submitted that the Appellant has filed a fresh copy of Memo of Appeal, which is in terms of the Rules, Form NCLAT-1 and so he has removed the defect pointed out by the Office.
- 3. In the light of the submissions made by the learned lawyer appearing for the Appellant and when I gone through the report of the Office as well as the record, I find that the Appellant has filed a fresh copy of Memo of Appeal, which is in terms of the Rules. Since, the defect pointed out by the Office, i.e., defect No.2 has already been removed, so, let the case be listed before the Hon'ble Bench on 25.07.2018 for admission.

(Abni Ranjan Kumar Sinha) Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha) Registrar